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SLP(Cr1.)No. 3380 OF 2000
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ITEM IA (FOR JUDGMENT) COURT No. 5 SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRL.A.NO.392./2001 ARISING FROM SLP(CRL)3380/2000@@
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STATE OF U.P.APPELLANT
VS.
SHAMBHU NATH SINGH AND OTHERSRESPONDENTS

(Heard by Hon'ble Thomas and Sethi, JJ.)

Date :29.3.2000 This Appeal was called on for pronouncement of
judgment today.

CORAM:

HON'BLE MR.JUSTICE K.T. THOMAS
HON'BLE MR.JUSTICE R.P. SETHI
HON'BLE MR.JUSTICE S.N. PHUKAN

For Appellants(s) Mr. TN Singh, Adv.
Mr. Pramod Swarup, Adv.
For Respondent(s)s. Mr. Anil K. Chopra, Adv.

The Court made the following
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Hon'ble Mr. Justice K.T. Thomas pronounced the
judgment of the Court granting leave and allowing the appeal.
The Registrar of all the High Courts be informed to
bring the contents of this judgment to the notice of all the
Criminal Courts within their jurisdiction.
REPORTABLE@@
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.SP1

Hemalatha (H.K. Bhatia)
Court Master

(Signed judgment is placed on the file)